

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Misc. Application No. 60015 of 2020
Service Tax Appeal No. 60744 of 2019**

(Arising out of Order-in-Appeal No. CHD-EXCUS-001-APP-309-2018-19
Dated 27.03.2019 passed by the Commissioner of Central Excise &
Service Tax (Appeal), Chandigarh)

M/s Kph Dream Cricket Private Limited

...Appellant

VERSUS

Commissioner of C.E. & S.T.- Chandigarh-I

Respondent

APPEARANCE:

Present for the Appellant: Shri Mukesh Pandey, Consultant

Present for the Respondent: Shri Amandeep Kumar, Authorised Representative

Coram: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

DATE OF HEARING: 06.03.2020

DATE OF DECISION: 06.03.2020

FINAL ORDER No. 60404/2020

The learned Counsel for the appellant submits that they have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharged certificate. In view of above the miscellaneous application for withdrawal of appeal is allowed and appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(D.M. MISRA)
MEMEBR (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

